Providers (ISPs) to work out a suitable arrangement for receiving Internet Watch Foundation (IWF) list of CSAM websites/webpages on a dynamic basis and block access to child pornography webpages/websites.

- 4. Department of Telecommunications (DoT) has communicated to all ISPs requesting them to make suitable arrangement to spread awareness among their subscribers about the use of Parental Control filters in the end-user machines through messages of email, invoices, SMS, website, etc.
- 5. Central Board of Secondary Education (CBSE) has issued guidelines on 18.08.2017 to schools on the safe and secure use of Internet. This circular directs schools to install effective firewalls, filtering and monitoring software mechanisms in all the computers and deploy effective security policies.
- 6. Ministry of Home Affairs (MHA) is implementing a comprehensive central sector scheme, namely "Centre for Cyber Crime Prevention against Women and Children (CCPWC)" to handle all issues related to check all cyber-crime against women and children including child pornography.
- 7. National Commission for Protection of Child Rights (NCPCR) has published a booklet on "Child Victims of Cyber Crime - Legal Tool Kit" as a guide for investigating officers for better understanding of the cyber crime related laws in simple language.
- 8. POCSO E-box portal by NCPCR was opened for reporting of cyber crime targeting children on 23rd June, 2017. NCPCR has now enhanced the scope of POCSO E-box on 4th November, 2017 to also handle cyber bullying, cyber stalking, morphing of images and child pornography. The E-Box is also available as Mobile app at Google/Apple Play Store.

Grants-in-aid under PMKSY

- *84. SHRI RIPUN BORA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:
- (a) whether Government notifies grants-in-aid for creation/expansion of food processing and preservation capacities under Pradhan Mantri Kisan Sampada Yojana (PMKSY);
- (b) if so, the operational guidelines of the Government for release of such grants thereunder;
 - (c) the total number of States in the country having no Mega Food Parks; and

(d) the share of agri-produce, State-wise, and the reasons for not encouraging new entrepreneurs for such grants under PMKSY in the existing States having Mega Food Parks?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRIMATI HARSIMRAT KAUR BADAL): (a) Yes Sir, Ministry of Food Processing Industries has notified the operational guidelines of Creation/Expansion of Food Processing and Preservation Capacities scheme under Pradhan Mantri Kisan Sampada Yojana (PMKSY).

- (b) The salient features of operational guidelines for release of grants under Creation/Expansion of Food Processing and Preservation Capacities scheme are given in Statement-I (*See* below).
- (c) There are total 5 States (*i.e.* Goa, Manipur, Meghalaya, Sikkim, Tamil Nadu) and 7 UTs (*i.e.* Andaman and Nicobar islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Delhi, Lakshadweep, Puduchery) having no Mega Food Parks assisted by the Ministry.
- (d) The share of agri-produce, State-wise as per the statistical data available with Ministry of Agriculture and Farmers Welfare is given in Statement-II (See below).

New Entrepreneurs are being encouraged to set up their food processing units in the Mega Food Parks because Mega Food Parks have been created with the substantial investment. The Mega Food Parks has the common facilities like Cold storages, Warehouses, Common processing facilities etc. apart from having enabling infrastructure like roads, electricity and water supply etc. The infrastructure so created in Mega Food Parks with linkages to cluster, farmers and market helps reduce the capital cost, increase viability of the project and lead to optimum utilization of the infrastructure created with Government grant.

Further, the guidelines of the Creation/Expansion of Food Processing and Preservation Capacities scheme have since been revised w.e.f. 13.12.2017 which encourages entrepreneurs to set up the food processing units not only in Mega Food Parks but also in Agro processing Clusters and Designated Food Parks notified by the Ministry from time to time.

Statement-I

The salient features of operational guidelines for release of grants under Creation/Expansion of Food Processing and Preservation Capacities (CEFPPC) scheme

The main objective of the Scheme is creation of processing and preservation capacities and modernization/expansion of existing food processing units which would

help in increasing the level of processing, value addition and thereby lead to reduction of wastage and enhancement of farmer's income.

Eligible sectors under the scheme;

Food processing sectors eligible under the scheme includes:-

- Fruits and vegetables processing.
- (ii) Milk Processing.
- (iii) Meat/poultry/fish processing.
- Ready to Eat/Ready to Cook Food Products/Breakfast cereals/Snacks/ (iv) Bakery and other food products including nutritional health foods.
- Grains/pulses, oil seed milling and processing based on modern (v) technology.
- (vi) Modern Rice milling, preference will be given to Eastern (Odisha, West Bengal, Bihar and Jharkhand) and North Eastern States.
- (vii) Other agri-horti products including spices, coconut, soybean, mushroom processing, honey processing etc.
- (viii) Fruits/Honey based wines.
- Natural Food flavors, food additives/food extracts and colours, oleoresins (ix) (not synthetic), guar gum, cocoa products etc.
- (x) Processing plants that makes food products fit for human and animal consumption to be set up in Mega Food Parks.
- The activities related to manufacture of aerated water, packaged drinking water and carbonated drinks will not be considered for financial assistance under the Scheme.

Eligible organizations: Organizations such as Central and State PSUs/Joint Ventures/Farmer Producer Organizations (FPOs)/NGOs/Cooperatives/SHG's/Public and Pvt. companies/Limited Liability Partnerships, Corporate entity/Proprietorship firms/ Partnership firms engaged or propose to engage in creation/expansion/modernization of food processing and preservation capacities would be eligible for financial assistance under the scheme.

Preference to the proposals: The order of preference for selection of projects will be as under:-

(a) Allocation of Food processing units shall be done on the basis of notional State-wise allocation which has been derived based on agricultural production share of respective States/UTs in the total Agricultural production of the country.

- (b) The proposals for creation/expansion/modernization of food processing and preservation units will be considered in Mega Food Parks (MFPs), Agroprocessing Clusters assisted by the Ministry and in designated food parks notified by the Ministry under Special Food Processing Fund created in NABARD, within the State/UT allocation. However, in States/UTs having no Mega Food Park, Agro Processing cluster or designated food park, unit may be considered anywhere.
- (c) In order to approve the proposals for financial assistance within a State, 1st preference will be given to the units being set up in the Mega Food Parks in that State, 2nd preference will be given to the Agro-cluster units and 3rd preference will be given to the units to be set up in the designated food parks notified by the Ministry from time-to-time.
- (d) In case of lack of suitable proposals with in a State, MoFPI would reserve the right to allocate such proposals to the other States with preference to units proposed in MFPs, Agro- cluster and designated food park of that State.

Pattern of assistance: The scheme envisages financial assistance to food processing units in the form of grants-in-aid as under:

- 35% of the eligible project cost subject to a maximum of ₹ 5.00 crores in General Areas;
- 50% of the eligible project cost subject to a maximum of ₹ 5.00 crores in North Eastern States including Sikkim and Difficult areas including Himalayan States (Himachal Pradesh, Jammu and Kashmir and Uttarakhand), State Notified ITDP areas and Islands.

Receipt of applications: Applications under the scheme will be invited through Expression of Interest (EoI). An applicant is initially required to submit their Detailed Project Report (DPR) along with loan application to the bank for appraisal and sanction of the Term loan for the project. The application for financial assistance in the prescribed format along with necessary requisite documents need to be submitted online.

Procedure for approval of applications/project proposals for financial assistance:-

- (i) The proposals found *prima facie* eligible based on the criteria will be evaluated as per the assessment criteria of these guidelines.
- (ii) The applications complete in all respect will be evaluated by the Project Management Agency (PMA) based on the assessment criteria. The proposals evaluated by the PMA will be examined by the Technical committee headed

by the concerned Joint Secretary for recommending based on merit, marks and preference.

(iii) The proposals recommended by the Technical committee will be placed before the Inter Ministerial Approval Committee (IMAC) headed by the Hon'ble Minister, FPI. As per the decision of the IMAC, approval/rejection/modification/ revision in proposal or project components, if any, will be communicated to the Applicant with suitable instructions.

Procedure for Disbursement of grant: Grant will be disbursed through bank that has sanctioned Term Loan for the project. Grant will be released in two installments each @50% of grant in the following manner:

- (i) Release of 1st installment: The first installment of grant would be released after the firm has utilized 50% of the Term Loan as well as 50% of promoter's contribution and on production of the requisite documents by the applicant.
- (ii) Release of 2nd Installment: The second installment of the grant would be released only after confirming the commencement of commercial production through joint physical verification by the PMA and bank and submission of documents regarding utilization of 1st installment of grant and 100% of Term Loan as well as 100% of Promoter's contribution as per the approved means of finances.

The detailed operational guidelines of the Creation/Expansion of Food Processing and Preservation Capacities scheme is available on Ministry's website: www.mofpi.nic.in

Statement-II State-wise share of Agri produce

Sl.No.	State	2010-11	2011-12	2012-13	2013-14	2014-15	Overall
1.	Andhra Pradesh	6.07%	6.00%	6.33%	6.32%	5.68%	6.08%
2.	Arunachal Pradesh	0.09%	0.12%	0.11%	0.11%	0.12%	0.11%
3.	Assam	1.57%	1.51%	1.63%	1.50%	1.76%	1.59%
4.	Bihar	5.46%	5.89%	6.14%	5.52%	5.56%	5.71%
5.	Chhattisgarh	2.01%	1.95%	2.08%	2.11%	2.18%	2.07%
6.	Goa	0.09%	0.10%	0.08%	0.09%	0.09%	0.09%
7.	Gujarat	6.54%	6.54%	6.16%	6.90%	6.57%	6.54%
8.	Haryana	4.48%	4.56%	4.39%	4.47%	4.35%	4.45%
9.	Himachal Pradesh	0.80%	0.70%	0.69%	0.73%	0.70%	0.72%

Source: Ministry of Agriculture and Farmers Welfare.